

# IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 4628 of 2014

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The State Co-operative LAC Marketing &  
Procurement Federation Ltd., Ranchi ... .. **...Petitioner**

**-Versus-**

State of Jharkhand & Anr. ... .. **...Respondents**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Prakash Chandra, Advocate

For the Resp. No. 1 : Mr. P.A.S. Pati, SC-IV

For the Resp. No. 2 : Mr. Rahul Kamlesh, Advocate

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**13/08.07.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard the parties.

Earlier vide order dated 04.09.2019, this Court directed the Principal Secretary, Labour, Employment & Training Department, Govt. of Jharkhand, Ranchi to submit the following data before this Court within a period of two weeks:

*(I) How many Awards have been passed under the Industrial Disputes Act, 1947, by the different Tribunal and Labour Courts, since the inception of the new State of Jharkhand concerning the State Government?*

*(II) How many awards have been implemented?*

*(III) For non-implementation of the Award, what steps has been taken including the launching of prosecution under Section 29 of the Industrial Disputes Act, 1947?*

*(IV) If no action has been taken by the concerned Authority then what action has been taken against those authorities who have not performed the statutory duty assigned to them?*

Today when the case is called-out, Mr. P.A.S. Pati, learned counsel appearing for the respondent-State submits that he is unaware of the said order.

It is surprising that almost nine months have passed but State has not taken any care for compliance of the Court's order.

Under such circumstances, let the counsel for the State file a specific affidavit in view of the order dated 04.09.2019, within a period of three weeks.

Registry is directed to verify and report whether order dated 04.09.2019 has been communicated to the concerned Principal Secretary or not.

Put-up this case after three weeks.

**(Dr. S.N. Pathak, J.)**